

IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 570 of 2019

Dashrath Mistery **Appellant**

Versus

The State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant : Mr. Rajeev Ranjan Tiwary, Advocate
For the State : Mr. Faisal Allam, A.C. to S.C. (Mines)-III

Oral Order

05 / Dated : 26.03.2021

As prayed, two weeks' time after Holi Holiday is granted to the
appellant to remove the defect(s) as pointed out by the office.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)